

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

EASTERN ZONE BENCH: KOLKATA

Original Application No. 26 ²⁰²⁶ /2025/EZ

(Under Section 14 R/W Section 18 (1) & (2) Of The National Green Tribunal Act, 2010)

In the matter of :

Sudarsan Mishra

...Applicant

-Vrs.-

State of Odisha and Ors.

...Respondents

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CUTTACK

By the Applicant through Counsel

DATE:- 20.01.2026

Akhand

AKHAND, Advocate

B.C.E. No.O-269/2023 . Ph:7008816891

Plot No. 6F-1030, CDA, Sector-9,

Cuttack, Odisha – 753014

email : akhand111@gmail.com

SYNOPSIS

That the applicant is filing this O.A. for necessary orders from the Hon'ble Tribunal for demolition of unauthorized and illegal constructions over a forest scheduled land in Gop Tahasil of Puri District, Odisha. An Institute/Respondent No. 10 have constructed many buildings and some additional buildings are under construction over the land bearing Khata No. 324, Plot No. 18, Area: Ac. 2.64, Kissam: Gramya Jungle, Mouza: Bairipur, Tahasil: Gop, District: Puri in violation of the Forest (Conservation) Act, 1980 and environmental laws. The applicant prays to the Hon'ble tribunal to order for removal of existing unauthorized buildings over the said land along with imposition of Environment Compensation against the violators, Hence the application.

LIST OF DATES

04.07.2025 : Revenue Inspector after inquiry submitted a report to the Tahasildar, Gop that the said land is of kissam Gramya Jungle and some new building is under construction over.

18.07.2025 : Tahasildar, Gop submitted the report of RI to the Collector, Puri.

09.1.2026 : Applicant made fresh representations to Public authorities expressing concern on illegal encroachment and construction over the said land with prayer to removal of the same.

4. Collector & District Magistrate, Puri, Collectorate, At/po/Dist-Puri, Odisha, PIN -752001, email : dm-puri@nic.in
5. Tahasildar, Gop, At/Po- Gop, Dist-Puri, Odisha, PIN –752110, email : tah.gop-od@nic.in
6. Block Development Officer(BDO), Gop, At/Po- Gop, Dist-Puri, Odisha, PIN –752110, email : bdo.ori.gop@nic.in
7. Divisonal Forest Officer, Puri Wildlife Division, Puri, Chakratirtha Road, Puri-752002, email : _dfo.puriwl@odisha.gov.in
8. Member Secretary, State Pollution Control Board, A-118, Unit – VII, Nilakantha Nagar, Bhubaneswar, Odisha Pin- 751012, email : member.secy@ospcboard.org
9. Member Secretary, State Environment Impact Assessment Authority(SEIAA), Odisha, At – 5RF-2/1, Acharya Vihar, Unit – 9, Bhubaneswar, Odisha, PIN – 751002 email : seiaaorissa@gmail.com
10. Secretary-Cum-Principal, Radhaballav Higher Secondary School,At–Bairipur, PO–Bantaligram, PS–Gop, District–Puri, Odisha, PIN- 752002, email : radhaballavhsc@gmail.com

CUTTACK

By the Applicant through Counsel

DATE:- 20.1.2026



AKHAND,Advocate

B.C.E. No.O-269/2023 . Ph:7008816891
email : akhand111@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA**

Original Application No. /2024/EZ

(Under Section 14 R/W Section 18 (1) & (2) Of The National Green
Tribunal Act, 2010)

In the matter of :

Sudarsan Mishra	...Applicant
-Vrs.-	
State of Odisha and Ors.	...Respondents

MOST RESPECTFULLY SHOWEATH :

1. The address of the Counsel of the applicant is as given above, for the service of notices of this application and the addresses of the respondents are as given above for service of notices of the applicant.
2. That the present application is being filed under section 14 of the National Green Tribunal Act, 2010 ('NGT Act, 2010' for short) by the applicant, being interested in the protection of the environment and ecology.
3. That this Hon'ble Tribunal has the jurisdiction to hear the present original application as the present application and the relief sought herein involves a substantial question relating to environment and that such question arises out of the implementation of the enactments specified in 'Schedule I' of the National Green Tribunal Act, 2010.
4. That the applicant is a local social worker and public spirited person residing at the same village where the O.P. No. 10 constructed unauthorized building over the forest land.

5. That Respondent No. 10 in the name and style of “Radhaballav Higher Secondary School, Bairipur” has made illegal encroachment and unauthorised construction over recorded Village Forest (Gramya Jungle) land in the Village Bairipur of Gop Block in Puri District, Odisha. The land belongs to the Department of Revenue and Disaster Management, Government of Odisha. The land details are as follows:

Khata No. 324, Plot No. 18, Area: Ac. 2.64, Kissam: Gramya Jungle(Village Forest), Mouza: Bairipur, Tahasil: Gop, District: Puri, Odisha

6. The said institute is recognized by Respondent No. 3/School and Mass Education Department, Govt of Odisha and some Government funds are also utilized for construction of buildings. That several permanent buildings already exist on the said forest land, and recently more than 2 additional hall /buildings are under active construction, thereby aggravating the illegality and environmental damage.

The Copies of RoR of the Khata No. 324, Plot No. 18, Kissam- Gramya Jungel(Village forest) in Mouza–Bairipur and the Photographs of unauthorized buildings and under construction buildings are annexed as ANNEXURE- 1 SERIES.

7. That local Revenue Inspector of Mahapur conducted an inquiry on grievance of the Petitioner in 2025 and submitted its report to Tahasildar, Gop/Respondent No. 5. As per the report land schedule of the land over which the institute has been built up is Gramya Jungle(Village Forest) and also new construction are going on over the said plot. Apart from that the institute also illegally encroached another three plots of Government land in Same Khata No. 324 i.e Plot No. 11, Kissam- Gochar (grazing land), Area : Ac 5.84 Dec ; Plot No.16, Kissam -Jalasya(water body) and another plot No. 22, Kissam :Basti

Yogya, Area : A0.58 Dec. So, from the report it is clear that the Respondent No. 10 has encroached forest land and water body and made construction over the forest land without any approval from any authority violating all the environmental laws. The report of RI is forwarded to the Tahasildar, Gop and the Tahasildar also forwarded it to the Collector, Puri for necessary action. But no action has been taken by the Collector, Puri/Respondent No. 4.

The copies of the inquiry report of Revenue Inspector forwarded by Tahsildar to Collector, Puri is annexed as ANNEXURE-2.

8. That now more than two additional hall /buildings are under active construction by the Institute. The said construction is being carried out using funds of the Government of Odisha under the Hon'ble Chief Minister's Special Assistance Scheme, and the execution of the work is being done by the Block Development Office, Gop/Respondent No.6 without compliance with environmental laws and without verifying the legal status of the land.

9. That the Kism of the said land is Gramya Jungle(Village Forest). Since the land schedule is of forest category and any kind of non-forest activities requires prior approval of Central Government under Section 2 of Forest Conservation Act 1980. However in the present instance no such approval has been obtained for the construction of building and clearance of land and trees.

That In T.N. GodavarmanThirumulkpad v. Union of India WP(C) 202 of 1995 and order dated 12/12/1996, the Supreme Court examined the National Forest Policy and issued certain directions in the light of the provisions of the Central Act. Direction 1 is important and reads as under:

“In view of the meaning of the word "forest" in the Act, it is obvious that prior approval of the Central Government is required for any non-forest activity within the area of any "forest". In accordance with Section 2 of the Act, all on-going activity within any forest in any State throughout the country, without the prior approval of the Central Government, must cease forthwith.

10. That the applicant on various occasions made representation to the authorities and they assured to take appropriate steps and also an inquiry was conducted in 2025 and the report confirms that the construction is over the forest land, which is under Annexure-2. But no action was taken. Therefore, the applicant sent a fresh representation to all the Government Respondents on 09.1.2026 expressing concern on illegal encroachment and construction over the said forest land by Respondent No. 10 with prayer to initiate action against the violators and removal of the unauthorized structure over the said land. But no action has been taken as on date.

Copy of the representation dated 09.1.2026 is annexed as Annexure – 3.

11. It is humbly prayed and of utmost importance that the present matter be treated with same level of urgency by this Hon’ble Tribunal.

GROUND

The Applicant is filing the present Original Application from amongst the following grounds:

A) That the Respondent 10 have illegally constructed some buildings over forest land, which is a clear violation of the Forest

(Conservation) Act, 1980, as no forest land can be diverted for non-forest purposes without prior approval from the Central Government.

B) That the above acts amount to violations of the The Forest (Conservation) Act, 1980; Environment (Protection) Act, 1986; Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981; and attracts Polluter Pays Principle.

C) That the construction activities have resulted in serious environmental pollution and degradation, including:

- i. Disturbance of natural drainage and soil structure.
- ii. Loss of tree cover and green belt, causing ecological imbalance;
- iii. Air pollution due to dust emissions and movement of construction materials;
- iv. Land and soil pollution due to dumping of construction debris and cement waste;

D) That the Article 48 A of the Constitution of India the State shall Endeavor to protect and improve the environment and to safeguard the forests and wildlife of the country. But in the present case the BDO, Gop/Respondent No. 6 and Respondent No. 10 are involved in deforestation and illegal constructions of unauthorized buildings over a forest land, which is not acceptable in the eye of law.

E) That as per sub-clause (g) of Art. 51-A of the Constitution of India it shall be the duty of every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wildlife and to have compassion for living creatures. But on contrary Respondent No. 6 and 10 are involved in such works that hamper ecological imbalance and huge loss to the forest environment.

F) That the absence of any action by District and State authorities shows the pathetic red tape attitude of the Government Organization towards the Environment and thus the applicant prays urgent intervention of this Hon'ble Green Tribunal and as such seeks the direction of this Hon'ble Court to the respondents to take action in a time bound manner.

G) That the Respondent Government Organizations would fail to uphold the provisions of the Forest (Conservation) Act, 1980; Environment (Protection) Act, 1986; Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981; in their true letter and spirit.

LIMITATION

That present application is within limitation as the same is preferred before the stipulated time period U/s 14 of the National Green Tribunal Act, 2010 which is a continuing cause of action.. Thus the cause of action is a continuous one and hence the present application is filed within limitation period.

INTERIM PRAYER

As new constructions are going on the land in question, the Hon'ble Tribunal may please to direct the District Collector, Puri to immediately stop the constructions over the said land and stop further damage to the forest land in the area till the disposal of the Original Application.

PRAYER

In the present circumstances and in the interest of justice, it is most respectfully prayed that this Hon'ble Tribunal be pleased to pass an order thereby:

I. Directing to constitute of a joint committee of District Collector, Puri; Tahasildar, Gop; DFO, Puri Wildlife Division, Puri, Representative of SPCB, Odisha and other officers as Hon'ble Tribunal deems fit to inquiry and submit its reports before the Tribunal.

II. Direct Collector-District Magistrate, Puri to demolish and remove of the illegal structures standing in the land in question(i.e Khata No. 324, Plot No. 18, Area: Ac. 2.64, Kissam-Gramya Jungle, Mouza: Bairipur, Tahasil: Gop, District: Puri, Odisha) to protect the original form of the land.

III. Fix the accountability/responsibilities of the concerned Govt. authorities including Tahasildar, Gop and Block Development Officer, Gop for their inaction and willful dereliction of duties causing damage to environment.

IV. Impose Fine and Environment Compensation on responsible officials and Respondent No. 10 as there is irreparable loss to the environment and huge pollution due to the illegal activities in the forest land.

V. Pass any other order or directions that this Hon'ble Court may deems fit and proper in the facts and circumstances of the present case.

CUTTACK

DATE:- 20.1.2026

By the Applicant through Counsel



AKHAND, Advocate

B.C.E. No.O-269/2023 . Ph:7008816891

ଖତିୟାନ

ପରିଶିଷ୍ଟ - କ

ଫର୍ମ ନଂ - 99

ପରିଚ୍ଛେଦ - 402

ମୌଜା : ବଇରିପୁର

ଥାନା : ଗୋପ

ଥାନା ନମ୍ବର : 156

ତହସିଲ : ଗୋପ

ତହସିଲ ନମ୍ବର : 0

ଜିଲ୍ଲା : ପୁରୀ

୧) ଖତିୟାନର କ୍ରମିକ ନମ୍ବର	୨) ଜମିଦାରଙ୍କ ନାମ ଓ ଖେତ୍ରାଂଶ ବା ଖତିୟାନର କ୍ରମିକ ନମ୍ବର				୩) ପ୍ରଜାର ନାମ, ପିତାର ନାମ, ଜାତି ଓ ବାସସ୍ଥାନ
324	ଓଡ଼ିଶା ସରକାର ଖେତ୍ରାଂଶ ନମ୍ବର 1 ।				ରକ୍ଷିତ
୪) ସ୍ୱତ୍ୱ	୫) ଦେୟ				୬) କ୍ରମବର୍ତ୍ତନଶୀଳ ଖଜଣାର ବିବରଣୀ
	ଜଳକର	ଖଜଣା ସେସ୍	ନିଷ୍କାର ସେସ୍ ଓ ଅନ୍ୟାନ୍ୟ ସେସ୍ ଯଦି କିଛି ଥାଏ	ମୋଟ	
		0.00	0.00	0.00	0.00
୭) ବିଶେଷ ଅନୁସଙ୍ଗ ଯଦି କିଛି ଥାଏ	Alienation case no.8/2022 ହୁ.ମୁ ଖାତା ନଂ 324 (ରକ୍ଷିତ) ରୁ ପ୍ଲଟ ନଂ 22 ଏବଂ 0.53 ପ୍ଲଟ ନଂ 470 ଏବଂ 0.14 କୁ କିସମ ସହ ଖାରଜ କରି ନୂତନ ଖାତା ନଂ 325 ରେ ଦରଜ କରାଗଲା .				
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ଅନ୍ତିମ ପ୍ରକାଶନ ତାରିଖ :21/04/1990 ଖଜଣା ଧାର୍ଯ୍ୟ ତାରିଖ :01/04/1991					

True copy attested Aschard, Adv

ଖତିୟାନର କ୍ରମିକ ନଂ : 324			ମୌଜା : ବଇରିପୁର				ଜିଲ୍ଲା : ପୁରୀ	
ଚକର ନମ୍ବର	ଚକ ଲୁକ୍ତ ହୋଇ ଥିବା ପ୍ଲଟ	ଚକ ଲୁକ୍ତ ହୋଇ ନଥିବା ପ୍ଲଟ	କିସମର ବିସ୍ତାରିତ ବିବରଣୀ ଓ ଚୌହଦି	ରକବା			ଚକ ଲୁକ୍ତ ହୋଇ ନଥିବା ଜମିର କିସମ	ମତ୍ତବ୍ୟ
				ଏକର	ଡି.	ହେକ୍ଟର		
8	9	10	11	12		13	14	15
		807		0	1200	0.0486	ପଡିତ	
		392		0	5000	0.2024	ଦଣ୍ଡା	
		401		0	7200	0.2914	ଦଣ୍ଡା	
		406		0	1800	0.0728	ଦଣ୍ଡା	
		505		0	5000	0.2024	ଦଣ୍ଡା	ବେଆଇନ ଦଖଲ- ଜଗନ୍ନାଥ, ପାତ୍ର, ଗଙ୍ଗାଧର ପାତ୍ର, ପି. ସଦାନନ୍ଦ ପାତ୍ର, ଜା. ଖଣ୍ଡୁୟତ ବା. ନିଜଗା, ରେଜେସ୍ଟ୍ରି ଦଲିଲ ନମ୍ବର 5879, ତା 26.11.57 ଜରସମନ, ଟ 200/- ।
		692		0	0500	0.0202	ଗୋଚର	
		701		0	0700	0.0283	ଗୋଚର	
		703		0	4300	0.1740	ଗୋଚର	
		704		0	0200	0.0081	ଗୋଚର	
		408		3	9000	1.5783	ଗୋଚର	
		11		5	8400	2.3634	ଗୋଚର	
		711		0	7400	0.2995	ଗୋଚର	
		712		0	1800	0.0728	ଗୋଚର	
		718		0	9700	0.3926	ଗୋଚର	
		735		0	0500	0.0202	ଗୋଚର	
		736		0	5400	0.2185	ଗୋଚର	
		733		0	0700	0.0283	ଗୋଚର	
		142		0	0400	0.0162	ବସ୍ତ୍ର ଯୋଗ୍ୟ	ଯୁବକସଂଘ ନମନ୍ତେ ସଂରକ୍ଷିତ
		142/895		0	0100	0.0040	ବସ୍ତ୍ର ଯୋଗ୍ୟ	ଶ୍ରୀ ଗରୁଡେଇ ଠାକୁରାଣୀଙ୍କ, ବିଜେସ୍ଥଳୀ ।
		18		2	6100	1.0563	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ	
		411		6	0000	2.4282	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ	
		754		0	0900	0.0364	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ	
		743		0	1900	0.0769	ଚକରାସ୍ତା	

		563		0	5000	0.2024	ଚକରାଞ୍ଚା	
		707		0	4000	0.1618	ଚକରାଞ୍ଚା	
		466		0	0800	0.0324	ଚକରାଞ୍ଚା	
		777		0	3800	0.1538	ଚକରାଞ୍ଚା	
		809		0	3200	0.1295	ଚକନାଳୀ	
		862		0	2200	0.0890	ଚକନାଳୀ	
		473		0	2900	0.1174	ଚକନାଳୀ	
		508		0	2700	0.1093	ଚକନାଳୀ	
		562		0	2800	0.1133	ଚକନାଳୀ	
		705		0	1300	0.0526	ଚକନାଳୀ	
		726		0	1900	0.0769	ଚକନାଳୀ	
		731		0	0300	0.0121	ଚକନାଳୀ	
		745		0	3600	0.1457	ଚକନାଳୀ	
		734		0	0800	0.0324	ଚକନାଳୀ	
		732		0	3200	0.1295	ସଫେଇ ନାଳୀ	
		673		0	1100	0.0445	ସଫେଇ ନାଳୀ	
		755		2	1800	0.8822	ଜଳାଶୟ ଦୁଇ ପୋଖରୀ	
		16		2	5300	1.0239	ଜଳାଶୟ ଦୁଇ ପୋଖରୀ	
		9		0	2600	0.1052	ଜଳାଶୟ ଦୁଇ (ଗଡ଼ିଆ)	
		363		0	1100	0.0445	ଜଳାଶୟ ଦୁଇ (ଗଡ଼ିଆ)	
		628		0	0900	0.0364	ବଗାଇତ ଦୁଇ (ଆୟ)	
		44 plots		32	9500	13.3346		

ରାଷ୍ଟ୍ରୀୟ ସୂଚନା ବିଜ୍ଞାନ କେନ୍ଦ୍ର 18/01/2026 10:33:03 IP :49.42.130.68

Translation of Land Records**Khatiyani**

Schedule -I	Revenue Village: Bairipur	Tehsil: Gop
Form No. 99	Thana: Gop	Tehsil No: 0
Parichhed - 402	Thana No.: 156	District: Puri

1)) Serial No of Khatiyani		2)Name of Land Lord & Kheyat No or Records of Rights Serial No:			3)Name of Tenant/ RoR Holder with Father Name, Caste and Residential Address	
324		Odisha Govt Khewat No. 1			Rakhita	
4) Type of Rights		5) Payment			6) Details of Cumulative Rent	
	Water tax	Rent	Cess	Nistar Cess & Other Cess if any	Total	
		0.00	0.00	0.00	0.00	
6) Special Description (if Any)		As per the order in alienation Case No. 08/2022, From the Khata No. 324(Rakhita), Plot No. 22 A0.53 and Plot No. 470, A0.14 has been changed along with Kissam and mutated in to New Khata No. 325.				
BLANK SPACE FOR STAMPING						
Date of Final Publication: 21/04/1990 Scheduled Date of Rent: 01/ 04/ 1991						

SI No of Khatiyani : 324		Revenue Village: Bairipur					District: Puri	
Name of Chaka	Plot those are under Chaka	Plot No not under Chaka	Details of Land Type & Boundary	Area			Land use of Plot not under Chaka	Remarks
				Ac re	Decima l	Hectare		
8	9	10	11	1	2	13	14	15
		18		2	6100	0.4047	Gramya Jungle (Village Forest)	

National Informatics Centre, Odisha

*True copy
attested
sekhand, nvr*



WX5C+GGR, Inchol, Odisha 752004, India 🇮🇳

Latitude
19.907702361233532°

Longitude
85.97077983431518°

Local 04:11:14 PM
GMT 10:41:14 AM

Altitude 10 meters
Thursday, 08.01.2026



WX5C+GGR, Inchol, Odisha 752004, India

Inchol
Odisha
India



21°C

70°F

2026-01-08(Thu) 05:22(pm)



WX5C+GGR, Inchol, Odisha 752004, India 🇮🇳

Latitude

19.90783714223653°

Longitude

85.97074387595057°

Local 04:23:35 PM

GMT 10:53:35 AM

Altitude 10 meters

Thursday, 08.01.2026



OFFICE OF THE TAHSILDAR, GOP
At- Bayakuda, Po/Ps- Gop, Pin- 752110, Dist- Puri
Phone No.06758-257884, E-Mail ID: tah.gop-od@nic.in

Letter No.....5465, Date18.7.25.....

To,

The Collector & District Magistrate, Puri

Sub: Submission of report on Grievance Petition No. CS20251200746 filed by
Sudarsan Mishra

Sir,

In inviting a reference to the subject cited above, I am to inform you that as per your order, the matter was duly enquired by R.I, Mahapur and R.I has submitted her report vide letter No. 73 ,Dtd.04.07.2025.

I am enclosing herewith the detail enquiry report of R.I, Mahapur for kind information and necessary action.

Encl: RI Report

Yours faithfully

Noyal
18/7/25
Tahasildar, Gop
Addl. Tahasildar
Gop

*True copy
attested
Richard, Adv*

OFFICE OF THE REVENUE INSPECTOR MAHAPUR, GOP

Letter No - 73 II Dt. 04.07.2025

11/07/25
TO

The Tahasildar, GOP

Sub - Submission of enquiry report

Ref - your good office memo No - 4499 dt. 6.6.25

Sir,

In obedience to your good office memo No & date cited above, I cause an enquiry and found that, the Land status of Radhaballav Higher Secondary School, Bardipur has been submitted by this office letter No - 31 dt. 29.3.2025 is correct. The Land schedule is also attached here with for favour of your kind information and necessary action.

Encl

As above.

Yours faithfully,

Sunita
15/7/25
Tahasildar
Mahapur

Detailed Land Schedule

Mouza – Balripur, P.S – Gop, No. – 156, Dist - Puri

Khata No.	Plot	Area	Kisam	Remarks
53	201	0.12 ½ Dec	Stitiban	Recorded in Favour of Secy. of the H/s
324	11	5.84	Gochara	
	16	2.53	Jalasya-2	
	18	2.64	Gramya Jungle	New Construction work going on
	22	0.53	Basti Jogya	
	470	0.14	-do-	
Total		Ac. 11.65 d.		

(Eleven Acres Sixty Five decimals)

Sundar
29/03/25
Revenue Inspector
Balripur

True copy
attested
Ashand,tdv

9 Jan 2026

Gop, Puri

To,

1. Principal Secretary, Department of Revenue and Disaster Management, Government of Odisha, Secretariat Building, Bhubaneswar -751001, revsec.od@nic.in
2. Commissioner-cum-Secretary, Dept. of School and Mass Education, Government of Odisha, Lokseva Bhawan, Bhubaneswar, Odisha -751001, email : fsec.or@nic.in
3. Collector & District Magistrate, Collectorate, Puri, PIN -752001, Odisha, email : dm-puri@nic.in
4. Tahasildar, Gop, At/Po- Gop, Dist-Puri, Odisha, PIN -752110
5. Block Development Officer(BDO), Gop, At/Po- Gop, Dist-Puri, Odisha, PIN -752110
6. Divisonal Forest Officer, Puri Wildlife Division, Puri, Chakratirtha Road, Puri-752002, email : _dfo.puriwl@odisha.gov.in
7. Member Secretary, State Pollution Control Board, A-118, Unit - VII, Nilakantha Nagar, Bhubaneswar, Odisha Pin- 751012, email : member.secy@ospcboard.org
8. Member Secretary, State Environment Impact Assessment Authority(SEIAA), Odisha; At - 5RF-2/1, Acharya Vihar, Unit - 9, PIN - 751002 email : seiaaorissa@gmail.com

Subject: Representation regarding environmental pollution and illegal construction over Village Forest (Gramya Jungle) land by Radhaballav Higher Secondary School at Mouza-Bairipur, Tahasil-Gop, District-Puri, misuse of Government funds by BDO, Gop, and prayer for immediate action for removal of unauthorized constructions and environmental compensation

Respected Sir,

I, Sri Sudarsan Mishra, aged about 47 years, Social Worker and nature lover, S/o Bramhananda Mishra, resident of At-Bairipur, PO-Bantaligram, PS-Gop, District-Puri, Odisha, most respectfully submit this representation for your urgent

*True copy
attested
Richard, MV*



intervention in a matter involving serious environmental pollution, ecological degradation, and violation of environmental laws.

That a Higher Secondary School in the name and style of "Radhaballav Higher Secondary School, Bairipur" has been constructed and is functioning over recorded Village Forest (Gramya Jungle) land, the details of which are as follows:

Khata No.: 324, Plot No.: 18, Area: Ac. 2.64, KISSAM: Gramya Jungle, Mouza: Bairipur, Tahasil: Gop, District: Puri, Odisha

1. That the Revenue Inspector, upon inquiry, has clearly reported that the above land is Village Forest (Gramya Jungle), which is forest land and cannot be diverted for non-forest purposes without prior approval under the Forest (Conservation) Act, 1980.
2. That several permanent buildings already exist on the said forest land, and recently more than 2 additional hall /buildings are under active construction, thereby aggravating the illegality and environmental damage.
3. That the said construction is being carried out using funds of the Government of Odisha under the Hon'ble Chief Minister's Special Assistance Scheme, and the execution of the work is being done by the Block Development Office, Gop, without compliance with environmental laws and without verifying the legal status of the land.
4. That the construction activities have resulted in serious environmental pollution and degradation, including:
 - Air pollution due to dust emissions and movement of construction materials;
 - Noise pollution due to continuous construction activities;
 - Land and soil pollution due to dumping of construction debris and cement waste;
 - Loss of tree cover and green belt, causing ecological imbalance;
 - Disturbance of natural drainage and soil structure.
5. That no Consent to Establish (CTE) or Consent to Operate (CTO) has been obtained under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974, either for the construction activities or for operation of the institution.

6. That the above acts amount to violations of the Air Act, Water Act, Environment (Protection) Act, 1986, and are contrary to the principles of Sustainable Development, Precautionary Principle, and Polluter Pays Principle.
7. That the school authority, being the direct beneficiary, and the executing Government agencies, including the BDO, Gop, are jointly responsible for the pollution and ecological damage caused and are liable to pay environmental compensation.

PRAYER :

In view of the facts stated above, I most respectfully request the your good office to kindly:

1. Conduct an immediate site inspection of the aforesaid forest land and Direct immediate stoppage of all ongoing construction activities causing pollution and removal for unauthorized construction;
2. Initiate appropriate legal action against the school authority, BDO and executing agencies for violation of environmental laws;
3. Assess environmental damage and impose environmental compensation under the Polluter Pays Principle upon school administration and BDO and other executing agencies;
4. Direct ecological restoration measures, including removal of debris and plantation of native species at the cost of the violators;
5. Take any other action deemed fit and proper in the interest of environmental protection and public health.

Yours faithfully,

Sudarsan Mishra

Sri Sudarsan Mishra

09, 01, 2026

*True copy
attested
Richard, etc*

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attested
Richard, M.V.

FORM OF VAKALATNAMA**IN THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO.

/ 2026 / EZ**BETWEEN**

Sudarsan Mishra

... Applicant(s)

-VERSUS-*State of Odisha & Ors*

... Respondents

KNOW ALL MEN BY THESE PRESENTS, that by this VAKALATNAMA I/We

Sri Sudarsan Mishra, aged about 47, S/o Bramhananda Mishra, At-Bairipur, Po- Bantaligram, PS-Gop, Dist - Puri, Odisha, PIN- 752002

_Applicants/Appellant(s)/Petitioner(s)/Respondent(s)/Opposite Party(ies) in the aforesaid Revision/petition/Appeal/Case/Suit do hereby appoint and retain

Mr. Akhand,

BCE - O-269-2023

M- 7008816891

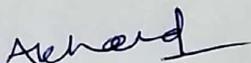
Plot No. 6F-1030, Sector-9, CDA, Cuttack - 753014

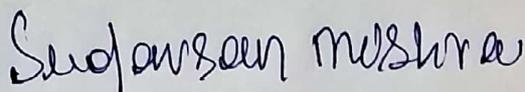
Advocate(s) to appear for me/us in the above case and to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein including all applications for return of documents for receipt of any money that may be payable to me/us in the said case and also in applications for leave to appeal to Supreme Court. I/We authorize my/our Advocate(s) to admit any compromise lawfully in the said case.

DATED THE.....09.01.....2026

Received from the executants(s)
satisfied and accepted as I hold
no brief for the other side

Accepted as above.


 Advocate


SIGNATURE OF EXECUTANTS